GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 546

TO BE ANSWERED ON THE 25TH JUNE, 2019/ ASHADHA 4, 1941 (SAKA)

REPORTING OF CRIMES

546. SHRI KAUSHAL KISHORE:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that many crimes in the country are not even detected or registered in records due to faulty reporting system and if so, the details thereof;

(b) whether the Government has taken any initiative towards reforms in the field of reporting of crimes from various parts of the country;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY)

(a) to (c): "Police" and "Public order" are State subjects under the Seventh Schedule of the Constitution. Therefore, State Governments and Union Territories Administration are responsible for registration and investigation of crimes under the Code of Criminal Procedure 1973. However, the Ministry of Home Affairs has issued advisories on compulsory registration of FIRs. In order to ensure that the police register FIR for cases when they receive a call/complaint related to a crime committed outside the jurisdiction of the police station concerned, States/UTs have been advised to instruct police to register 'Zero FIR'.

In order to facilitate police in States/Union Territories with a common platform for filing reports, collecting and sharing information on crimes and criminals at national level, MHA has implemented Crime and Criminal Tracking Network and Systems (CCTNS). Against the approved project target of covering 14306 police stations, a total of 14856 police stations have been covered in CCTNS as new police stations were added in States/Union Territories. A total of 4.43 crore FIR records are available at national level. Atotal of 35 States/UTs have launched their State Citizen Portals providing citizen centric police services, including online filing of complaints, obtaining status of complaints, obtaining copies of FIRs, viewing details of arrested persons/ wanted criminals, viewing details of missing person/ unidentified dead bodies, request for antecedent verification and request for issue of various NOCs from police. A total of 3.25 crore service requests have been received from citizens (till April 2019). Delhi, Rajasthan and Uttar Pradesh have launched e-FIR facility for citizen for property and vehicles thefts where accused are not known.

(d): Does not arise in view of reply at (a) to (c) above.

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-2-